

with certain modifications. There is no explicit order of the Hon'ble Supreme Court to close portions of Andaman Trunk Road passing through Jarawa Reserve.

(b) Yes, Sir.

(c) The recommendation in the matter of closure of Andaman Trunk Road has not been implemented, and the Andaman Administration has filed an application for variation of the order before the Hon'ble Supreme Court. The recommendations related to protection of biodiversity, are also in various stages of implementation.

(d) There are practical difficulties in implementation of the recommendation for closure of Andaman Trunk Road as it serves as a lifeline connecting various Islands of Andaman & Nicobar, and therefore, the Andaman Administration has sought variation of the order from the Hon'ble Supreme Court of India in an application filed in March, 2003.

Road projects under CRF in Uttar Pradesh

†3142. DR. AKHTAR HASAN RIZVI : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

(a) the details of projects started under Central Road Fund in Uttar Pradesh during the last three years;

(b) the number of projects completed so far;

(c) the present position of the other projects; and

(d) the other projects of Uttar Pradesh financed under the Central Road Fund?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SHRIPAD YESSO NAIK) : (a) Ministry has approved 31 works under Central Road Fund for an aggregate estimated cost of Rs. 197.08 crores in Uttar Pradesh in the period 2000-2001 to 2002-2003. So far, 27 works have been started.

(b) So far, 3 CRF works have been completed.

(c) Out of the remaining, 24 works are already in progress and the balance 4 works are yet to start.

(d) Besides above mentioned 31 CRF works, Ministry has also sanctioned 2 works for an amount of Rs. 15.78 crores in Uttar Pradesh under the scheme of Inter-State Connectivity.

†Original notice of the question was received in Hindi.